

## FORM NO. 4

(See Rule 42)

**In The Central Administrative Tribunal**

GUWAHATI BENCH : GUWAHATI

## ORDER SHEET

APPLICATION NO. OA 47 OF 1998

Applicant(s) Miss. D. Langstieh  
VS

Respondent(s) Union of India &amp; Ors

Advocate for Applicant(s) Mr. B.K. Sharma  
Mr. S. SarmaAdvocate for Respondent(s) Mr. G. Sharma,  
Addl. C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
This application is in form and within time C. F. C. R. 53/- dated 12/12/97 IPO ID No. 753013 Dated ... ... 24.12.97  Pr. D.P. Registrar 12/3	25.3.98	<p>This application has been filed by the applicant challenging the promotion given to the respondent No.3 by Annexure 4 order dated 16.12.1996. According to the applicant she was senior to the third respondent. In spite of that without following any procedure the respondents arbitrarily promoted the respondent No.3 overlooking the case of the applicant. Being aggrieved the applicant submitted Annexure-5 representation which has not yet been disposed of.</p> <p>We have heard Mr S. Sarma, learned counsel appearing on behalf of the applicant and Mr S. Ali, learned Sr.C.G.S.C for the respondents. On hearing the counsel for the parties we feel that it will be expedient if the representation is</p>
Requisite 3 copies have been filed.  YH 12/3		contd..

## Notes of the Registry

## Date

## Order of the Tribunal

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25.3.98

disposed of by giving a reasoned order. Accordingly we dispose of this application with a direction to dispose of the Annexure-5 representation as early as possible at any rate within a period of 3 months from the date of receipt copy of this order.

Considering the entire facts and circumstances of the case we however, make no order as to costs.

62  
MemberJ.S  
Vice-Chairman

30.3.28

Copy of the final order alongwith copy of application have been sent to the D/Sec. for issue in due to the parties through Regd. with AFO.

Issued vide  
D.Nos: 943 to 946  
D. 13.4.98

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